

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR
O.A.No.13/2001 Date of order: 29.1.2002

Jagdish Lal Meena, S/o Sh.Ugma Ram, R/o Thadoli,
Tonk, working as Chowkidar, Kendriya Vidyalay, Deoli
...Applicant.

Vs.

1. Union of India through Secretary, Mini.of Human Resources & Development, New Delhi.
2. Asstt.Commissioner, KVS, Regional Office, 2-2A Jhalana Dungri, Jaipur.
3. Principal, Kendriya Vidyalaya, Deoli, Distt.Tonk.

...Respondents.

Mr.Vinod Goyal : Counsel for applicant
Mr.V.S.Gurjar : Counsel for respondents.

CORAM:

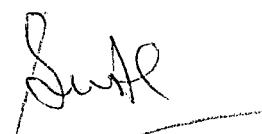
Hon'ble Mr.S.K.Agarwal, Judicial Member.

Hon'ble Mr.H.O.Gupta, Administrative Member.

PER HON'BLE MR S.K.AGARWAL, JUDICIAL MEMBER.

In this O.A filed under Sec.19 of the ATs Act, 1985, the applicant makes a prayer to direct the respondents to issue appropriate orders of confirmation and thereafter place him at appropriate place in the seniority list of Class IV Chowkidar. Directions are also sought to grant him regular scale of pay on the post of Chowkidar (Group-D) alongwith other allowances attached to the post.

2. Reply was filed. In the reply it has been stated that confirmation order to the applicant and three others have been issued vide order dated 8.2.2001 with effect from the date of expiry of the period of probation. It is also stated that the applicant is being paid the regular scale of pay and other allowances admissible to the post as per the



terms and conditions of appointment order dated 24.4.90 from the very beginning, Therefore, the applicant has no case for interference by this Tribunal.

3. Heard the learned counsel for the parties and also perused the whole record.

4. On a perusal of order dated 8.2.2001, it appears that the confirmation order of the applicant alongwith three others have been issued with effect from 5.5.92 i.e. after completion of probation period and the applicant is being paid the regular scale of pay as admissible to Chowkidar (Group-D). Therefore, in our considered view, the applicant has no case for interference by this Tribunal.

5. We, therefore, dismiss this O.A having no merits with no order as to costs.


(H.O.Gupta)

Member (A).


(S.K.Agarwal)

Member (J).